

18

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

CCP 316/93 in
DA 1059/87

Date of decision: 25.8.1993.

Shri Raj Kumar
(in case DMS employees Union)

.. Petitioner.

Versus

Shri Srinivasa Sastri,
Secretary,
Ministry of Agriculture and
Cooperation,
Department of Agriculture,
New Delhi & Anr.

.. Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This CCP was filed in the year 1990 for enforcing the judgement of the Tribunal in D.A. No.1059/87. Certain defects were noticed and they were duly notified. As the defects were not rectified, the matter was listed before the court today. None appeared though called twice. The defects were also not rectified. Hence, the CCP is dismissed for non-prosecution.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

'SRD'
250893